

**PART C.- RULES FOR THE MAINTENANCE OF ACCOUNTS IN REGARD TO SUMS DEPOSITED IN COURTS UNDER SECTION 31 (2) OF THE LAND ACQUISITION ACT AS COMPENSATION PAYABLE TO PERSONS WITH RESTRICTED POWERS OF ALIENATION, ETC.**

Money paid under section 31 of the Act be deposited in the Treasury.

1. Money paid into the District Court under section 31 of the Land Acquisition Act must be lodged into the Treasury as a Revenue or Civil Court deposit under the rules applicable to such deposits, until its investment as required by section 32 *ibid*.

Register of such deposits to be maintained.

2. A register shall be maintained in each District Court to show the receipt and disposal of deposits made therein by the Land Acquisition Officer under section 31 (2) of the Land Acquisition Act on behalf of minors, widows, and any other persons to whom the deposits cannot be paid on disposal of the case.

Contents of the register.

3. This register shall contain particulars as to the name of each person to whom compensation is payable, the case, the amount and the final disposal thereof either by investment or by payment to guardian or purchase of land, etc.

Procedure for disposal of money deposited.

4. After the deposits are made and brought on the register, the Court shall proceed to take action in regard to the investment or disposal of money deposited in accordance with the instruction contained in section 32, 33 and 34 of the Land Acquisition Act.

Account to be opened when money is invested otherwise than in the purchase of land.

5. When the money is invested otherwise than in the purchase of land an account in the ledge form should also be opened for the person on whose behalf the money is invested to show payment of interest and final disposal.